

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-542(PB)/2022

IN THE MATTER OF:

State Bank of India

... Applicant/Petitioner

Vs

Shree Bankey Behari Exports Limited

... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 22.05.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. L. N. GUPTA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Adv. Shashwat Anand, Adv. Shashwat Parihar,
Adv. Adya Singh, Adv. Dhruva Vig

ORDER

New IA-2807/2023

Notice of the application be issued to the respondent(s)/non-applicant(s), returnable **on 26.07.2023.**

-Sd-

(L. N. GUPTA)
MEMBER (TECHNICAL)

-Sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)